

SHRI YOGENDRA MAKWANA: I am giving whatever information I have. I have gone by the agenda, as it is admitted. In their supplementaries, they can restrict to Delhi only.

MR. SPEAKER: I would like you to confine to Delhi only. If you cannot, we can defer it.

SHRI YOGENDRA MAKWANA: In that case, I have to prepare another statement. I will require time.

MR. SPEAKER: We will take it up tomorrow.

12.22 hrs.

MATTERS UNDER RULE 377

(i) ALLEGED NON-WRITING OF 'MOTRER-TONGUE' IN THE CURRENT CENSUS OPERATIONS

MR. SPEAKER: Next item; Bill to be introduced. Before that, let us take up matters under rule 377.

Shri Rasheed Masood.

SHRI RASHEED MASOOD (Saharanpur): I have not been supplied with the text.

MR. SPEAKER: You can have it.

SHRI HARIKESH BAHADUR (Gorakhpur): What about Calling Attention? My name is there.

MR. SPEAKER: Tomorrow.

SHRI RASHEED MASOOD: I would like to draw the attention of the Government under rule 377 towards the census operations being conducted in the country. For the last 5-6 years, we have been demanding that the correct entry be

made in the column of mother tongue in census. Therefore, this time Urdu scholars have done a lot of work in this regard. But I have received complaints from Saharanpur and other places that mother tongue of the people is not being written in the column of 'mother-tongue' by the enumerators. This was also reported in the Urdu newspapers that when anyone ask the enumerator to show the entry in the column of mother tongue, he was told that the Government had given instructions to keep that column blank.

It is a matter of concern. I, therefore, request that the necessary instructions be issued to the officers and employees engaged in census operations, particularly in Saharanpur that the entry of the mother tongue should be shown to the concerned person after making entry to that effect in the relevant column.

MR. SPEAKER: I will take the rest of the matters under rule 377 after the introduction of the Bill.

SHRI HARIKESH BAHADUR: Why are you changing the wording of Calling Attention?

MR. SPEAKER: It has been done.

Shri R. Venkataraman.

12.25 hrs.

SPECIAL BEARER BONDS (IMMUNITIES AND EXEMPTIONS) BILL*

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to move for leave to introduce a Bill to provide for certain immunities to holders of Special Bearer

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